

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.114-IA/759(AHM)2024
in
C.P.(IB)/202(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Rameshbhai Tapubhai Bhoraniya

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Atul Sharma, Adv.

For the Respondent /PG :None

For the FC :Mr. Rituraj Meena,Adv. a.w Mandeep Saluja, Adv.

For the Corporate Debtor : Mr. Vivek Bhamre, Adv.

ORDER
(Hybrid Mode)

Now service report has been filed by the Applicant/IRP across the Bar which reflect that notice sent through registered post to the Personal Guarantor and Corporate Debtor, and showing delivered on 08.06.2024 on 06.06.2024 respectively as per tracking record of the postal authority.

In view of the above service upon the Personal Guarantor and Corporate Debtor is complete.

Today, only Corporate Debtor appeared through Counsel Mr. Vivek Bhamre and he has already filed his Vakalatnama on 05.03.2024 available on the file. The same is taken on record

However, despite due service neither the Personal Guarantor had appeared either on previous two effectives dates nor today or filed any reply to the IRP Report or application. Therefore, right to file reply of Personal Guarantor is hereby closed, further Personal Guarantor is proceeded **ex-parte**.

Re-list for further consideration on 21.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)